



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Mar/202324/26

DATED: 18/04/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202324/26 dated 18/04/2024 of Norms Committee - I for the year 2024-25 was held on 18/04/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri Alaxhendra , Scientist 'C'	MeitY
3	Shri S. K. Jain, Consultant	DPIIT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
5	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
6	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000980AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 followed by reminders on 17.02.2024, 20.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	2 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005147AM23
RA File Number	NA
Licence No and Date	0410162317/null
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008458AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.03.2024 followed by reminders on 20.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	4 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00004211AM24
RA File Number	092404000450 AM11
Licence No and Date	0910045023/03/01/2011
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Letter dated 28.06.2023,
- ii. Reply of DL sent on 30.10.22 by mail,

Case stands deferred.

Case No.	5 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00004298AM24
RA File Number	092404000140 AM13
Licence No and Date	0910053280/18/07/2012
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00004213AM24
RA File Number	072404000019 AM14
Licence No and Date	0710095521/22/05/2013
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Submit a process flow chart that could indicate wastage at each stage of operation from stainless steel	

wire cloth to screens for printing.

2. What is the coating weight and micron size of Al and AgAl coating on the screens?
3. Submit the calculation of the requirement for consumables during manufacturing export products and wastage thereof.
4. Reason for using UV Tapes of different widths. Why is the same quantity in the different quantities of export products?
5. As per the calculation submitted to DGFT, the wastage is 44%. However, in Appendix 11A, wastage is 64%, 54%, 54% and 36%. Justify the statement.
6. Differentiate the meaning of screens for printing back – Al made from 250/30 SS mesh and AgAl made from 280/32 ss mesh. Similarly, between screens for printing front contact - made from 400/19 or 290/20 ss mesh and screens for printing front contact - made from 400/19 or 290/20 ss mesh.
7. What is needed for screen printing back and front for manufacturing of Solar PV Cells?
8. What is the meaning of screen for printing back and screen for printing front contact?

Case stands deferred.

Case No.	7 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00004231AM24
RA File Number	039404000580 AM15
Licence No and Date	0310789333/17/09/2014
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	8 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred

Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00004260AM24
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	9 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00003245AM23
RA File Number	052404000172 AM19
Licence No and Date	0510407035/02/07/2018
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	11 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006481AM23
RA File Number	072404000195 AM19
Licence No and Date	0710114143/19/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	12 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Mar/202324/26
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Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for further examination and comments. Case stands deferred.	

Case No.	14 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00002463AM23
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	15 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

and Date	
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	16 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	18 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006472AM24
RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	20 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005562AM23
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Appendix 4E, ii. Per unit weight of each profile to be imported, iii. Sample of each EP & its blank, Case stands deferred.	

Case No.	21 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to	

submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	22 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	23 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 07.03.2024, as under: i. Quantities of import items at Sl. No. 1 to 8 may be allowed on net-to-net basis with accountability clause as per GN-4 for Engineering products. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006474AM24
RA File Number	31AA04005889 AM21
Licence No and Date	3111000144/03/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	29 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21

Licence No and Date	0411000541/22/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00007614AM24
RA File Number	07AA04002228 AM22
Licence No and Date	0711000972/26/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred

Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005958AM24
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	OILMEC DRILLING EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00176299AM22
RA File Number	05AA04067424 AM22
Licence No and Date	0511004465/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	42 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005466AM23
RA File Number	56AA04009568 AM22
Licence No and	5611000656/09/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 30.01.2024 and 19.04.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	43 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Quantity of each Export Product in Nos. ii. Form/Shape of items of import, iii. Detail technical note on manufacturing process including the relevant flow sheet. iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

- vii. Invoice of sale of scrap
- viii. CIF value of items of import,

Case stands deferred.

Case No.	44 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006473AM24
RA File Number	31AX04000028 AM22
Licence No and Date	3111000844/29/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	
Case stands deferred.	

Case No.	46 / NC/1/MEET/Mar/202324/26
Case Status	Case Rejected
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that comments of Consultant (Tech-3). The firm has submitted the ANF 4D for amendment of AA, for which, they should approach to concerned RA. Therefore, the committee decided to direct the firm to approach the concerned RA. Case stands rejected.	

Case No.	47 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	49 / NC/1/MEET/Mar/202324/26
Case Status	Case Rejected
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and discussed the case in presence of concerned TE wherein it has been pointed out that case has been filed under para 4.12(vi). The TE has further furnished their written communication dated 04.04.2024 stating that the firm has requested that above mentioned A.A. may be covered under para 4.12(vi) of the current HBP. Therefore, MHI has furnished NIL comments. The Committee decided to refer the case to the concerned RA for taking suitable action as per para 4.12 (vi) and to close the case. Case stands rejected.	

Case No.	50 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

and Date	
HQ File Number	HQRNORM REVIW00005928AM24
RA File Number	03AX04001201 AM22
Licence No and Date	0311011472/16/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and reminders were issued on 17.02.2023, 03.03.2024, 19.03.2024 for furnishing information/documents. However, the reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	51 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006482AM23
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005008AM24
RA File Number	03AX04001481 AM22
Licence No and Date	0311012015/01/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 18.04.2024, as under:	

- i. Export Product – to add wt. 1-757MT, 2-171.9 MT, 3-744.7 MT.
- ii. Quantity of import items at Sl. No. 1 to 4 may be allowed as net content in Export Product + 2% wastage.
- iii. Quantity of Import item at Sl. No. 5- add wt. 5800 Kgs, may be allowed as Net-to-Net as per GN-4.
- iv. Quantity of import items at Sl. No. 6 & 7 may be allowed as applied. Value will be restricted to 2% of FOB value.
- v. Quantity of import items at Sl. No. 8 to 12 may be allowed as Net-to-Net as per GN-4.
- vi. Quantity of import items at Sl. No. 13 may be allowed as applied. Value will be restricted to 0.2% of FOB value.

Note: Grade, thickness & dia. of imported items will be same as used in Export Product. Paint will be applied to Export Product before export.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00390875AM22
RA File Number	05AX04001329 AM22
Licence No and Date	0511011187/17/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	54 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23
Licence No and Date	0711003940/09/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. AS PER THE SUMMARY OF THE APPLICATION, THE ITEM OF IMPORT IS SEAMLESS PIPES AGAINST THE ITEMS OF EXPORT. HOWEVER, AS PER APPENDIX 4E ATTACHED TO BO PORTAL, INDICATES THE IMPORT OF ITEMS INCLUDING PIPES FOR EXPORT OF ITEMS. ALL THE ITEMS OF IMPORT ARE ON NET-TO-NET BASIS. JUSTIFY THE REASON FOR NOT INDICATING OTHER ITEMS OF IMPORT IN THE INPUT DETAIL OF THE APPLICATION SUMMARY. ii. SINCE ALL THE ITEMS OF IMPORTS ARE ON NET-TO-NET BASIS, THEN WHAT KIND OF MANUFACTURING ACTIVITY IS INVOLVED? GIVE IN DETAIL. Case stands deferred.	

Case No.	56 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 06.03.2024, as under: i. Import of items mentioned in the list may be allowed as component under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	57 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the reply of the firm was sent to the concerned TE for examination and comments. However, TE has informed that the applicant has not furnished the required additional information in respect of quantitative justification and wastage calculation (if any) of raw material such as Stainless Steel Decorative Sheet, Compensation Chain and Belt. Therefore, the Committee decided to again ask the applicant to furnish the following information/documents as per advice of TE: i. To furnish quantitative justification and wastage calculation (if any) of raw material such as Stainless Steel Decorative Sheet, Compensation Chain and Belt, starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	59 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005459AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos. Case Stands deferred.	

Case No.	62 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 27.07.2022 and as per clarification dated 24.04.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

HQ File Number	HQRNORM REVIW00000690AM24
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00000691AM24
RA File Number	56AX04000068 AM23
Licence No and Date	5611001017/30/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 25.07.2022 and as per clarification dated 24.04.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 25.07.2022 and as per clarification dated 24.04.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 25.07.2022 and as per clarification dated 24.04.2024, as under:	

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Meity dated 25.07.2022 and as per clarification dated 24.04.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Meity dated 25.07.2022 and as per clarification dated 24.04.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006477AM24
RA File Number	31AX04000090 AM23
Licence No and Date	3111001502/04/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005471AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002101AM23
RA File Number	56AX04000104 AM23
Licence No and Date	5611001063/16/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002351AM23
RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	76 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	78 / NC/1/MEET/Mar/202324/26
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Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 15.03.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005443AM24

RA File Number	56AX04000159 AM23
Licence No and Date	5611001144/02/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 15.03.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00003049AM23
RA File Number	56AX04000170 AM23
Licence No and Date	5611001160/12/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 15.03.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	82 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00007565AM24
RA File Number	04AX04000533 AM23
Licence No and Date	0411003938/14/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 followed by reminders on 03.03.2024, 18.03.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	83 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and Date	5611001181/19/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	85 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	ASM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00003324AM23
RA File Number	07AX04000883 AM23
Licence No and Date	0711005310/23/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.04.2024, as under: i. Quantities of import items at Sl. No. 1, 2 & 4 may be allowed on net-to-net basis with accountability clause. ii. Quantities of import items at Sl. No. 3 may be allowed as 1.02 Mtrs./Mtr. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005425AM24
RA File Number	56AX04000211 AM23
Licence No and Date	5611001243/20/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00003971AM23
RA File Number	03AX04003674 AM23
Licence No and Date	0311018938/31/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. AS PER THE SUMMARY OF THE APPLICATION, THE ITEM OF IMPORT IS SEAMLESS PIPES AGAINST THE ITEMS OF EXPORT. HOWEVER, AS PER APPENDIX 4E ATTACHED TO BO PORTAL, INDICATES THE IMPORT OF ITEMS INCLUDING PIPES FOR EXPORT OF ITEMS. ALL THE ITEMS OF IMPORT ARE ON NET-TO-NET BASIS. JUSTIFY THE REASON FOR NOT INDICATING OTHER ITEMS OF IMPORT IN THE INPUT DETAIL OF THE APPLICATION SUMMARY. ii. SINCE ALL THE ITEMS OF IMPORTS ARE ON NET-TO-NET BASIS, THEN WHAT KIND OF MANUFACTURING ACTIVITY IS INVOLVED? GIVE IN DETAIL. Case stands deferred.	

Case No.	89 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004033AM23
RA File Number	56AX04000217 AM23
Licence No and Date	5611001255/02/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006475AM24
RA File Number	31AX04000227 AM23
Licence No and Date	3111001799/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004280AM23
RA File Number	56AX04000226 AM23
Licence No and Date	5611001271/11/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	92 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HIGENIC FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004386AM23
RA File Number	09AX04000635 AM23
Licence No and Date	0911003957/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005417AM24
RA File Number	56AX04000310 AM23

Licence No and Date	5611001410/19/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00008377AM24
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005308AM23
RA File Number	07AX04001409 AM23
Licence No and Date	0711006016/26/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 21.03.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005313AM23
RA File Number	56AX04000315 AM23
Licence No and Date	5611001427/27/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005494AM23
RA File Number	31AX04000293 AM23
Licence No and Date	3111001929/03/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	99 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005546AM23
RA File Number	07AX04001439 AM23
Licence No and Date	0711006107/05/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005549AM23
RA File Number	08AX04001602 AM23
Licence No and Date	0811006932/05/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	101 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23
Licence No and Date	5611001476/13/01/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	102 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005858AM23
RA File Number	56AX04000352 AM23
Licence No and Date	5611001498/21/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00005929AM24
RA File Number	03AX04005217 AM23
Licence No and Date	0311020942/24/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006282AM23
RA File Number	08AX04001861 AM23

Licence No and Date	0811007296/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006469AM23
RA File Number	56AX04000377 AM23
Licence No and Date	5611001571/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00006911AM24
RA File Number	04AX04001013 AM23
Licence No and Date	0411004922/22/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that concerned TE has examined this review case. On due deliberation, the committee decided to review the case and to allow the wastage on repeat basis as per comments of Consultant (Tech-3) dated 15.04.2024, as was approved by the Norms Committee in its meeting held on 08.08.2023. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006520AM23
RA File Number	56AX04000398 AM23
Licence No and Date	5611001588/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006529AM23
RA File Number	56AX04000399 AM23
Licence No and Date	5611001591/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006530AM23
RA File Number	56AX04000401 AM23
Licence No and Date	5611001592/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006531AM23
RA File Number	56AX04000400 AM23
Licence No and Date	5611001593/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	113 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000208AM24
RA File Number	03AX04000049 AM24

Licence No and Date	0311022819/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000573AM24
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Labelled blow-up diagram of the export product, ii. Part of the export product to be manufactured from the imported input. iii. Model number, technical specification and specific quantity-both in terms of number (if any) and/ or weight, of each export product (Appendix-33 of current HBP refers). iv. Detail technical note on manufacturing process including the relevant flow sheet. v. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. vi. Weight of each Export Product. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	117 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred

Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000628AM24
RA File Number	31AX04000023 AM24
Licence No and Date	3111002257/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24
Licence No and Date	0811008147/11/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BORGLWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000886AM24
RA File Number	05AX04000358 AM24
Licence No and Date	0511018853/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical note on manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. vii. Sheet layout diagram of the material indicating the wastage during blanking. viii. Stage-wise wastage justification supported by dimensional drawing for further processing of the proposal. Case Stands deferred.	

Case No.	121 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000894AM24

RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Sheet layout diagram of the material indicating the wastage during blanking. - Stage-wise wastage justification supported by dimensional drawing for further processing of the proposal. Case Stands deferred.	

Case No.	122 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000896AM24
RA File Number	05AX04000382 AM24
Licence No and Date	0511018868/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00007706AM24
RA File Number	04AX04000206 AM24
Licence No and Date	0411005536/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM REVIW00009331AM24
RA File Number	03AX04001288 AM24
Licence No and Date	0311024868/26/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	126 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002897AM24
RA File Number	09AX04000273 AM24
Licence No and Date	0911005290/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002898AM24
RA File Number	09AX04000275 AM24
Licence No and Date	0911005291/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002901AM24
RA File Number	09AX04000274 AM24

Licence No and Date	0911005293/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00003138AM24
RA File Number	07AX04000445 AM24
Licence No and Date	0711008417/30/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

HQ File Number	HQRNORM APPLY 00004564AM24
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Stage-wise wastage justification supported by dimensional drawing for further processing of the proposal. Case Stands deferred.	

Case No.	132 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Mar/202324/26
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Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Mar/202324/26
Case Status	Case Rejected
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004673AM24
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 02.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 19.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	135 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004693AM24
RA File Number	07AX04000628 AM24
Licence No and	0711008837/28/07/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	136 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	CLEAN ENERGY SYSTEMS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004742AM24
RA File Number	31AX04000124 AM24
Licence No and Date	3111002517/31/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	137 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004746AM24
RA File Number	05AX04001163 AM24
Licence No and Date	0511020139/31/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.04.2024, as under:

- i. Import items at Sl. No. 1 to 104 may be allowed as Net-to-Net as per GN-4.
- ii. Import items at Sl. No. 105 to 111 may be deleted as these are not part of Export Product.
- iii. Spares, if any, will be allowed as per policy for import of spares.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004770AM24
RA File Number	05AX04001164 AM24
Licence No and Date	0511020160/01/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (Tech-3) dated 15.04.2024, as under:

- i. Import items at Sl. No. 1 to 105 may be allowed as Net-to-Net as per GN-4.
- ii. Import items at Sl. No. 106 to 112 may be deleted as these are not part of Export Product.
- iii. Spares, if any, will be allowed as per policy for import of spares.

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00004895AM24
RA File Number	05AX04001235 AM24
Licence No and Date	0511020273/07/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 15.04.2024, as under: i. Import items at Sl. No. 1 to 104 may be allowed as Net-to-Net as per GN-4. ii. Import items at Sl. No. 105 to 111 may be deleted as these are not part of Export Product. iii. Spares, if any, will be allowed as per policy for import of spares. RA concerned may take suitable consequential action accordingly.	

Case No.	140 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004900AM24
RA File Number	05AX04001166 AM24
Licence No and Date	0511020279/07/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 15.04.2024, as under: i. Import items at Sl. No. 1 to 108 may be allowed as Net-to-Net as per GN-4. ii. Import items at Sl. No. 109 to 115 may be deleted as these are not part of Export Product. iii. Spares, if any, will be allowed as per policy for import of spares. RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00004902AM24
RA File Number	05AX04001238 AM24
Licence No and Date	0511020281/07/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 15.04.2024, as under: i. Import items at Sl. No. 1 to 104 may be allowed as Net-to-Net as per GN-4. ii. Import items at Sl. No. 105 to 111 may be deleted as these are not part of Export Product. iii. Spares, if any, will be allowed as per policy for import of spares. RA concerned may take suitable consequential action accordingly.	

Case No.	142 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred

Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005078AM24
RA File Number	03AX04002172 AM24
Licence No and Date	0311026362/16/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005114AM24
RA File Number	05AX04000728 AM24
Licence No and Date	0511020168/18/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 15.04.2024, as under: i. Import items at Sl. No. 1 to 48 & 51 to 388 may be allowed as Net-to-Net as per GN-4. ii. Import items at Sl. No. 49 & 50 may be deleted. iii. Spares, if any, will be allowed as per policy for import of spares. RA concerned may take suitable consequential action accordingly.	

Case No.	145 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005818AM24
RA File Number	NA
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005783AM24
RA File Number	31AX04000155 AM24
Licence No and Date	3111002654/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred

Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005789AM24
RA File Number	33AX04000058 AM24
Licence No and Date	3311001502/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	NU-WAY HEATTRANSFER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005823AM24
RA File Number	09AX04000520 AM24
Licence No and Date	0911005849/22/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005865AM24
RA File Number	34AX04000469 AM24
Licence No and Date	3411004170/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	151 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ASIAAN METALS & ALUMINIUM CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005908AM24
RA File Number	07AX04000662 AM24
Licence No and Date	0711009321/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	152 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005909AM24
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Stage-wise wastage justification supported by dimensional drawing for further processing of the proposal.

Case stands deferred.

Case No.	153 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005951AM24
RA File Number	05AX04001775 AM24
Licence No and Date	0511021249/29/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 06.03.2024, as under: i. Import of items mentioned in the list may be allowed as component under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	154 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00005987AM24
RA File Number	05AX04001938 AM24
Licence No and Date	0511021256/03/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Complete application on ANF-4A with attachment, ii. Appendix 4E. Case stands deferred.	

Case No.	155 / NC/1/MEET/Mar/202324/26
Case Status	Case Rejected
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006004AM24
RA File Number	05AX04001937 AM24
Licence No and Date	0511021294/03/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 19.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	156 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	GARTECH EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006210AM24
RA File Number	31AX04000191 AM24
Licence No and Date	3111002703/12/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	157 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006597AM24
RA File Number	03AX04003514 AM24
Licence No and Date	0311028410/02/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006778AM24
RA File Number	34AX04000620 AM24
Licence No and Date	3411004336/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006842AM24
RA File Number	04AX04000664 AM24
Licence No and Date	0411006404/15/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	161 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006880AM24
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	162 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SWASTIK SYNERGY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006973AM24
RA File Number	03AX04003314 AM24
Licence No and Date	0311028843/22/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4A is required.	

Case stands deferred.

Case No.	163 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00006980AM24
RA File Number	09AX04000770 AM24
Licence No and Date	0911006274/22/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and reminders were sent on 17.02.2024, 03.03.2024, 19.03.2024 for furnishing information/documents. However, the applicant has not yet furnished the requisite information. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	164 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	MIRAMAX METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007090AM24
RA File Number	05AX04002600 AM24
Licence No and Date	0511022310/29/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007481AM24
RA File Number	07AX04001496 AM24
Licence No and Date	0711010008/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007490AM24
RA File Number	31AX04000255 AM24
Licence No and Date	3111002918/20/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Difference between export products Lube Console and Lube Oil Unit. ii. Component fitment diagram of the export product clearly labeling the parts. iii. Complete description of main parts mentioned in the import list along with their end use. iv. Quantitative justification for the raw materials.	
Case stands deferred.	

Case No.	167 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007491AM24
RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Difference between export products Lube Console and Lube Oil Unit. ii. Component fitment diagram of the export product clearly labeling the parts. iii. Complete description of main parts mentioned in the import list along with their end use. iv. Quantitative justification for the raw materials. Case stands deferred.	

Case No.	168 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007505AM24
RA File Number	02AX04000530 AM24
Licence No and Date	0211005617/20/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 18.04.2024, as under: i. Export Item: Copper Tuyere and Copper Tuyere Cooler (Mechanical Spare item of Steel Plant- Blast Furnace) QTY: 22.50 MTS ii. Item of Import: Copper Cakes (C690 X 180 X 2850 mm OFD1) iii. Quantity of import item may be allowed as 23.79 MTS inclusive of 5.73% wastage on the net weight of the export product. NOTE: The grade of imported copper cakes should be matched with the grade of Copper in the Export Product.	

RA concerned may take suitable consequential action accordingly.

Case No.	169 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007522AM24
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Details of import items, Shape, Size (Dimension) and surface condition with density of material, - Dimensional drawing at each stage of manufacturing process, - Dimension of final export product, - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

v. GST invoice of scrap disposal.

Case stands deferred.

Case No.	171 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007553AM24
RA File Number	05AX04003015 AM24
Licence No and Date	0511022867/22/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.04.2024, as under:	
i. Import item Bush may be allowed under GN-4 on net-to-net basis with accountability clause to manufacture of Rear Toe Link (Auto Parts). RA concerned may take suitable consequential action accordingly.	

Case No.	172 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007562AM24
RA File Number	02AX04000557 AM24
Licence No and Date	0211005634/22/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

- i. Details of import items-Steel Plates, Shape, Size (dimension) and surface condition with density of material,
- ii. Dimensional drawing at each stage of manufacturing process justifying the wastage (if any).
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- vi. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- viii. Sheet layout diagram of the material indicating the wastage during blanking.
- ix. GST Invoice of scrap disposal.

Case stands deferred.

Case No.	173 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007658AM24
RA File Number	08AX04001773 AM24
Licence No and Date	0811010389/01/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

Case stands deferred.

Case No.	174 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	HYDROBENZ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007688AM24
RA File Number	24AX04000390 AM24
Licence No and Date	2411003126/02/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each export product, - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	175 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00007689AM24
RA File Number	07AX04001556 AM24
Licence No and Date	0711010099/02/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.03.2024 followed by reminders on 03.04.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	176 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008277AM24
RA File Number	05AX04003497 AM24
Licence No and Date	0511023587/01/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 01.04.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	177 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008299AM24
RA File Number	09AX04000978 AM24
Licence No and Date	0911006679/02/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items, Shape, Size (Dimension) and surface condition with density of material, ii. Dimensional drawing at each stage of manufacturing process, iii. Dimension of final export product, iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. GST invoice of scrap disposal. Case stands deferred.	

Case No.	178 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008316AM24
RA File Number	05AX04003549 AM24
Licence No and Date	0511023627/02/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Mar/202324/26
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Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008358AM24
RA File Number	02AX04000653 AM24
Licence No and Date	0211005887/06/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (SKB) dated 18.04.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	COPPER TUYERE AND COPPER TUYERE COOLER (MECHANICAL SPARE ITEM OF STEEL PLANT - BLAST FURNACE)	7200.00 KGS	COPPER CAKES (C835X260X2000 MM BE57)	7612.56 KGS INCLUSIVE OF 5.73% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED COPPER CAKES SHOULD BE MATCHED WITH THE GRADE OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	180 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008397AM24
RA File Number	05AX04003576 AM24
Licence No and Date	0511023811/07/02/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	181 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008399AM24
RA File Number	31AX04000310 AM24
Licence No and Date	3111003085/07/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008459AM24
RA File Number	31AX04000311 AM24
Licence No and Date	3111003097/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	TATA AUTOCOMP SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008515AM24
RA File Number	03AX04005065 AM24
Licence No and Date	0311031101/12/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- a. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- b. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- c. Weight of each export product,
- d. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- e. Detailed justification for the wastage claimed supported by dimensional drawing for further processing of the proposal.

Case stands deferred.

Case No.	184 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024

HQ File Number	HQRNORM APPLY 00008558AM24
RA File Number	05AX04003654 AM24
Licence No and Date	0511023949/14/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 16.04.2024, as under: i. Import items at Sl. No. 1 & 2 may be allowed as component with 1% process wastage with accountability clause. ii. Import item at Sl. No. 3 “Accessories”, specific item descriptions along with their quantities may be added and allowed 1% process wastage with accountability clause. iii. Import items at Sl. No. 4 (Silicone break paste) and 5 (water based paint) may be allowed as consumable up to 1% of FOB value of export product or as applied for, whichever is lower. iv. Import items at L. NO. 6 to 23 may be allowed as raw material with 5% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008571AM24
RA File Number	03AX04005236 AM24
Licence No and Date	0311031187/14/02/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	188 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009223AM24
RA File Number	06AX04000359 AM24
Licence No and Date	0611002572/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009228AM24

RA File Number	06AX04000355 AM24
Licence No and Date	0611002573/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009229AM24
RA File Number	06AX04000349 AM24
Licence No and Date	0611002574/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009230AM24
RA File Number	06AX04000360 AM24
Licence No and Date	0611002575/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009231AM24
RA File Number	06AX04000357 AM24
Licence No and Date	0611002576/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009238AM24
RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009268AM24
RA File Number	07AX04002005 AM24
Licence No and Date	0711010857/21/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/1/MEET/Mar/202324/26
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Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009280AM24
RA File Number	07AX04001964 AM24
Licence No and Date	0711010871/22/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009351AM24
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00009396AM24
RA File Number	03AX04006096 AM24
Licence No and Date	0311032690/31/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000003AM25
RA File Number	07AX04002082 AM24
Licence No and Date	0711010958/01/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. End use of Export Product. ii. Weight of each Export Product. iii. Justification of 25% wastage. Case stands deferred.	

Case No.	200 / NC/1/MEET/Mar/202324/26										
Case Status	Case Approved										
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024										
HQ File Number	HQRNORM APPLY 00000007AM25										
RA File Number	05AX04003955 AM24										
Licence No and Date	0511024761/01/04/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) dated 18.04.2024, as under:											
<table><tr><td>SL NO</td><td>EXPORT ITEM</td><td>QUANTITY</td><td>IMPORT ITEM & QUANTITY</td><td>QUANTITY TO BE ALLOWED</td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED					
SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED							

1	PARTS CONSISTING PRE- FABRICATED PIPINGS FOR BOILERS.	21.561 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B, P235GH-TC2/P265GH	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL PIPES, SA/ A 335 GRADE P2 TO P92, X10CrWMoVNb9-2 ,	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 312 TP 304 TO 347 , ,TP TP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE
			PLATES BELOW 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE
			PLATES ABOVE 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE
			Gasket - PN40 / PN320 / PN63 / PN400	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			Round bar - X10CrMoVNb9- 1	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL PIPES IN THE

NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES, PLATES, AND ROUND BARS SHOULD BE MATCHED WITH THE GRADES AND SIZES OF PIPES, PLATES, AND ROUND BARS IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	201 / NC/1/MEET/Mar/202324/26
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000025AM25
RA File Number	09AX04001142 AM24
Licence No and Date	0911007017/02/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items, Shape, Size (Dimension) and surface condition with density of material, ii. Dimensional drawing at each stage of manufacturing process, iii. Dimension of final export product, iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. GST invoice of scrap disposal. Case stands deferred.	

Case No.	202 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000064AM25
RA File Number	52AX04000407 AM24
Licence No and Date	5211007786/03/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per committee report dated 03.04.2024 attached with the minutes of the meeting dated 03.04.2024. RA concerned may take suitable consequential action accordingly.	

Case No.	203 / NC/1/MEET/Mar/202324/26
Case Status	Case Approved
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202324/ 26 and 18/04/2024
HQ File Number	HQRNORM APPLY 00000072AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 16.04.2024, as under: i. Import items at Sl. No. 1 & 2 may be allowed as component with 1% process wastage with accountability clause. ii. Import item at Sl. No. 3 “Accessories”, specific item descriptions along with their quantities may be added and allowed 1% process wastage with accountability clause. iii. Import items at Sl. No. 4 (Silicone break paste) and 5 (water based paint) may be allowed as consumable up to 1% of FOB value of export product or as applied for, whichever is lower. iv. Import items at Sl. No. 07 to 24 may be allowed as raw material with 5% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	